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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH CUTTACK

Original Application No. 680 of 1992

Date of Decision: 04.11.1993

Ananta Prasad Sahu

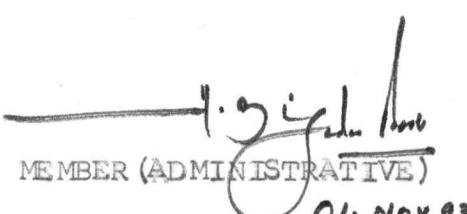
Applicant(s)

Versus

Union of India & Others Respondent(s)

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ? No..
2. Whether it be circulated to all the Benches
of the Central Administrative Tribunals or not ? No..



MEMBER (ADMINISTRATIVE)
04 NOV 93

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Ananta Prasad Sahu

Applicant

Versus

Union of India & Others

Respondent(s)

For the applicant

M/s. Devanand Misra
Deepak Misra
A. Deo, R. N. Naik
B. S. Tripathy
Advocates

For the respondents

Mr. Ashok Mishra
Sr. Standing Counsel
(Central Government)

C O R A M:

THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

JUDGMENT

MR. H. RAJENDRA PRASAD, MEMBER (ADMN) : Without going into the details of this application or the response of the learned Standing Counsel, it may be mentioned that at present the limited prayer of the applicant is that a representation submitted by him (vide Annexure-7, ^{to the application}) needs to be expeditiously disposed of. It was told by Mr. Ashok Mishra, learned Sr. Standing Counsel that, according to para-13 of the counter, when the case was just about to be finalised, the respondents received the Tribunal's notice in this case and hence the decision could not be communicated to the applicant. It was, however, also mentioned by Mr. Mishra that a decision has since been communicated to R-4 on 3.2.1993. The same may now be communicated within 15 days of the

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date of receipt of this order, if not already communicated. The applicant shall be free to agitate a fresh grievance, if so advised, after the receipt by him of the said decision. The case is accordingly disposed of. No costs.



15/11/93
MEMBER (ADMINISTRATIVE)

04 Nov 93

Central Administrative Tribunal
Cuttack Bench Cuttack
dated the 4.11.1993/B.K. Sahoo